

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WOOLWORTHS INDIA PRIVATE LIMITED

1.	Name of Corporate Person	Woolworths India Private Limited
2.	Date of Incorporation of Corporate Person	07/10/2011
3.	Authority under which Corporate Person is Incorporated/ Registered	Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74140MH2011FTC222789
5.	Address of the registered office and principal office (if any) of Corporate Person	903, 9th Floor, Shreenath Apartments, Liberty Garden, Malad West Mumbai City 400064
6.	Liquidation Commencement Date of Corporate Person	September 27, 2024
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	October 27, 2024

Notice is hereby given that the **Woolworths India Private Limited** has commenced voluntary liquidation on **September 27, 2024**.

The stakeholders of **Woolworths India Private Limited** are hereby called upon to submit a proof of their claims, on or before **October 27, 2024** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Pranav Damania

Liquidator, in the matter of Woolworths India Private Limited

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment ("AFA"): AA1/10164/02/231224/106710

AFA Validity: December 23, 2024

Date: 01-10-2024

Place: Mumbai

IN THE MUMBAI DEBTS RECOVERY TRIBUNAL NO. II
(Ministry of Finance)

3rd Floor, Telephone Bhavan, Strand Road, Colaba, Mumbai - 400 005

ORIGINAL APPLICATION NO. 934 of 2023

...APPLICANT

...DEFENDANTS

HDFC BANK LIMITED

VERSUS

ESCO SYSTEMS PVT. LTD. & ORS.

SUMMONS

WHEREAS O.A. No. 934 of 2023 was listed before Hon'ble Presiding officer on 12/12/2023 WHEREAS this Hon'ble Tribunal is pleased to issue summons on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs.67,95,189.74/- (Rupees Sixty Seven Lakh Ninety Five Thousand One Hundred Eighty Nine and Seventy Four Paise Only)**, (Application along with documents etc. Annexed).

WHEREAS the service of summons could not be affected in ordinary manner and whereas the Application for substituted service has been allowed by this Hon'ble Tribunal.

In accordance with sub-section (4) of section 19 of the Act, you, the Defendants are directed as under:-

- To show cause within 30 thirty days of the service of summons as to why relief prayed for should not be granted.
- To disclose particulars of properties or assets other than properties and asset specified by the applicant under serial number 3(A) of the Original Application.
- You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3(A) of the Original Application, pending hearing and disposal of the application for attachment of properties.
- You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other asset and properties specified or disclosed under Serial no. 3A of the Original Application without the prior approval of the Tribunal.
- You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
- You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before DRT II on 21/11/24 at 11:00 a.m. Failing which the application shall be heard and decided in your absence.

Given/ Issued under my hand and the seal of this Tribunal on this 24th day of July, 2024.

To,

- Esco Systems Private Limited
Esco Systems Private Limited, 7th Floor,
C 708 Crystal Plaza, New Link Road, Mumbai
Maharashtra - 400053
- Sunilkumar Rajiuderpul Mehan
Swati CHS D 101 Panch Marg, Off yari Road
Near Bank of India Andheri West, Versav
Varsova, Mumbai Maharashtra - 400 061.
- Manjeet Mehan
708, Seventh Floor, C Wing, Crystal Plaza,
New Link Road, Andheri (W), Mumbai - 400 053

Sd/-
Registrar
DRT - II, Mumbai

...Defendant No. 1

...Defendant No. 2

...Defendant No. 3

BHARAT CO-OPERATIVE BANK (MUMBAI) LTD.
(MULTI-STATE SCHEDULED BANK)

Central Office : "Marutagir", Plot No. 13/9A, Sonawala
Road, Goregaon (East), Mumbai-400063.
Tel. : 61890088 / 61890134 / 61890083.

POSSESSION NOTICE

WHEREAS

The Authorised Officer of Bharat Co-operative Bank (Mumbai) Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 23.08.2021 calling upon the **Principal Borrower : Mr. Tikaram Lal Singh, Joint/ Co – Borrower : Mrs. Asha Tikaram Gurakha & Mr. Suraj Tikaram Singh** to repay the amount mentioned in the notice being **Rs.26,16,417/- (Rupees Twenty Six Lakh Sixteen Thousand Four Hundred Seventeen) as on 15.08.2021** along with further interest/ charges thereon within 60 days from the date of receipt of the said notice.

The said borrowers having failed to repay the amount, notice is hereby given to the said borrowers and the public in general that the undersigned through Court commissioner in execution of Order dated 08.06.2022 passed by District Magistrate, Palghar in Case No. 868/2024 has taken Physical Possession of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with Rule 9 of the said Rules on this **27th day of September of the year 2024.**

The said borrowers in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of Bharat Co-operative Bank (Mumbai) Ltd. for an amount **Rs.26,16,417/- (Rupees Twenty Six Lakh Sixteen Thousand Four Hundred Seventeen) as on 15.08.2021** along with further interest/ charges thereon along with further interest.

DESCRIPTION OF THE PROPERTY

Flat No. 501, admeasuring 33.54 sq.meters carpet area equivalent to 361sq.ft carpet area, situated on the Fifth Floor in Building No. 3 known as 'Avenue G' in the Project known as 'Rustomjee Evershine Global City' and society known as Rustomjee Evershine Global City Avenue 'G' Building No. 03 to 04 Co-operative Housing Society Ltd. Chikal Dondari Road, Virar (West) Constructed on Land bearing Survey no.5,5B, 5D, 5F and 5G lying and being and situated at Village-Dongare (Dongarpada) also known as Village Narangi, Taluka-Vasai, District Palghar - 401303 within the area of Sub Registrar of Assurances at Vasai I to VI jointly owned by Mr. Tikaram Lal Singh and Mrs. Asha Tikaram Gurakha and bounded by :
East : Internal Road West : Open Plot/ Ganpati Mandir
North : Avenue - H South : Ekta Parth Ville

Date : 27.09.2024
Place : Nallasopara, Palghar

Sd/-
Authorised Officer

केनरा बँक Canara Bank

Canara Bank

CANARA BANK KAMAN BRANCH DP CODE 15469:-Iaxmi Anant Nivas,
Door No 236, Hanuman Mandir Road, Shivaji Chowk,vasai (e) 401208
Email cb15469@canarabank.com

CONTACT No 8655963449

POSSESSION NOTICE [SECTION 13(4)]

Whereas: The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **02/07/2024** calling upon the borrowers **Shri Rajesh Vijay Bahadur Singh and Smt. Archana Rajesh Singh** to repay the amount mentioned in the notice, being Rs. 25,66,825.27 (Rupees Twenty Five Lakhs Sixty Six Thousand Eight Hundred Twenty Five and Paise Twenty Seven Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **27th day of September of the year 2024.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs.26,16,915.12 as on 25.09.2024** and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available to, redeem the secured assets.

Description of the Immovable Property

Flat No 004, on Ground Floor admeasuring 505 Sq ft (Built Up) i.e. 46.93 Sq meters, in the building Known as "KRUPA NAGAR" of the society Known as Krupa Nagar Co-operative Housing Society Ltd, Wing No III, Chandresh Lodha Marg, Near Nagela Talav, Achole, Nalasopara (E) Taluka Vasai District Palghar 401209 constructed on N.A. land bearing Survey No 206 (166) Hissa No 0-35-4

CERAI ASSETS ID 202008708745
CERAI SIID 400038775105

**Sd/-
Authorised Officer/Divisional Manager
Canara Bank**

Date:- 27.09.2024
Place:- Palghar

POSSESSION NOTICE

(FOR IMMOVABLE PROPERTY)

[UNDER RULE 8(1) of the Security Interest (Enforcement) Rules, 2002]

Whereas the undersigned being authorised officer of the **SHINHAN BANK**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of power conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notice dated 02.07.2024 calling upon the Borrower:

MR. BHARAT MAHENDRABHAI PATEL (Borrower & Mortgageor) Flat no. 2202, 22nd floor, C wing, Pinnacolo Apartment, Plot no. A, Beverly Park, Mira Bhayander Road, Mira Road, East, Thane – 401107.

(Mortgage Property: Flat no. 2202, 22nd floor, C wing, Pinnacolo Apartment, Plot no. A, Beverly Park, Mira Bhayander Road, Mira Road, East, Thane - 401107 under section 13(12) r/w Rule (3) of the security interest enforcement rules, 2002 issued demand notice dated **2 July 2024**, calling upon the borrower. To repay the amount mentioned in the notice being **Rs.76,50,316.57) (Rupees Seventy-Six Lakhs Fifty Thousand Three Hundred Sixteen and Fifty-Seven paise only) as on 02.07.2024** Plus interest thereon within 60 days from the date of receipt of the said notice. The Borrower/Mortgageor/ Guarantor having failed to repay the amount, notice is hereby given to the borrower/ mortgage / guarantor and the public in general that the undersigned has taken position of the property described here in below in exercise of powers conferred on him under subsection four of section 13 of the act, read with rule eight of the security interest enforcement rules 2002 on this date. The Borrower/Mortgageor/Guarantor in particular, and the public in general are here by caution not to deal with the property and any dealings with the property will be subject to the charge of SHINHAN BANK for an Amount aggregating to Rs. Rs.76,50,316.57) (Rupees Seventy-Six Lakhs Fifty Thousand Three Hundred Sixteen and Fifty-Seven paise only) as on 02.07.2024 and further interest on contractual rate with monthly rest, penal interest, cost, etc, therein till the date of payment. The borrower's attention is invited to provisions of sub-section (8) of section (13) of the Act, in respect of the time limit available to redeem the secured assets.

Description of the Immoveable Property

(Equitable /Registered Mortgage of Immoveable properties)

Equitable /Registered mortgage of the immovable property situated at 2202, 22nd floor, C wing, Pinnacolo Apartment, Plot no. A, Beverly Park, Mira Bhayander Road, Plot Bearing S No. 445 (Old), 129 (New), & S No. 446 (Old) 130 (New), H No. 3 at Village – Navghar, Mira Road, East, Thane - 401107/Carpet area - 611 Sq.ft.) (Property)

DATE : 01/10/2024
PLACE : MUMBAI.

**AUTHORISED OFFICER
SHINHAN BANK**

बँक ऑफ बड़ौदा

Bank of Baroda

Station Road, Bhayander West Branch
Sudama Kutir, Bhayander West Dist Thane-401101
India. Phone : 2228143744/28192362
E Mail : dbbhaw@bankofbaroda.com
Web : www.bankofbaroda.com

POSSESSION NOTICE (For Immoveable Property)

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 11.06.2024 Under Section 13 (2) of the said Act calling upon the Borrower **Mr. Ravindra Kumar Lalbahadur Vishwakarma & Mrs. Saroj Ravindrakumar Vishwakarma** to repay the amount mentioned in the notice being **Rs.23,83,000/- (Rupees Twenty Three Lakhs Eight Three Thousand only)** as on 09.06.2024 plus unapplied /unserviced Interest, within 60 days from the date of receipt of the said notice.

The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the Borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 9 of the said Rule on this **25th day of September of the year 2024.**

The Borrower/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of **Bank of Baroda, Bhayander West Branch** for an amount of **Rs. 23,83,000/- (Rupees Twenty Three Lakhs Eight Three Thousand only) as on 09.06.2024** and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment. The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immoveable Property:

Flat No. 803, 8th Floor, Hill View - 1 Building, Suntech ax World-4, Naigaon East, Taluka Vasai, Dist Palghar 401208.

Date: 25.09.2024
Place: Naigaon East

**Sd/-
Authorised Officer, Bank Of Baroda**

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
WOOLWORTHS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Person	Woolworths India Private Limited
2. Date of Incorporation of Corporate Person	07/10/2011
3. Authority under which Corporate Person is Incorporated/ Registered	Mumbai
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74140MH2011FTC222789
5. Address of the registered office and principal office (if any) of Corporate Person	903, 9th Floor, Shreenath Apartments, Liberty Garden, Malad West, Mumbai City 400064
6. Liquidation Commencement Date of Corporate Person	September 27, 2024
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address:- 407, Sanjar Enclave, Opposite Milap Cinema, SV Road, Kandivli West, Mumbai - 400067. Email Id :- pranav@wlnadvisors.co.in Contact No :- +91 98204 69825
8. Last Date for Submission of Claims	October 27, 2024

Notice is hereby given that the **Woolworths India Private Limited** has commenced voluntary liquidation on **September 27, 2024**.

The stakeholders of **Woolworths India Private Limited** are hereby called upon to submit a proof of their claims, on or before **October 27, 2024** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-
Pranav Damania**
Liquidator, In the matter of Woolworths India Private Limited
Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Authorisation for Appointment ("AFA") as per 02/231224/106710
AFA Validity: December 23, 2024
Date: 01-10-2024
Place: Mumbai

PUBLIC NOTICE

Branch Office: ICICI Bank Ltd. 4/10, Mythree Tower, Bommanhelli Hosur Main Road Bangalore- 560068

ICICI Bank

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA).

A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/Co-Borrower/Guarantor/(Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/Outstanding ps on Date of Notice	NPA Date
1.	K Yuvaraj/ Site No.5 Ganapathy Village, Coimbatore North Mahimats No.9/3 Taluk, Sri Ganapathy Elite Phase II, Gandhima Nagarnear By Hotel Coimbatore- 641006/ TBCBT00006879561 & TBCBT00006879564	Schedule "A" of Property All That Piece and Parcel of Plot No.5, Measuring an Extent of 1481 Sq.fts., (137.58 Sq.mts.) and Other Easement Rights, Etc. The Above Housing Layout Was Formed Out of 24,111 Sq.fts. of Land Comprised Survey No.52, as Per Town Planning Ward No.23, Block No.20, T.S.No.9/3. The Above Layout Was Regularised By Commissioner, Coimbatore Corporation Vide Permit No.0310/2012/M.H.3/VA, Letter No.NA.KA.0310/2021/M.H.3/VA. Dated 08.02.2021 Situated at Ward No.23, Block No.23, T.S. No.9/3, Sri Ganapathi Elite Phase-II, Ganapathipuram Village, Coimbatore North Taluk, Coimbatore Strict, Being, Bounded On The North By T.S. No.9/1 South By Plot No.4 East By 7.3 Meter Wide North-South Road West By T.S. No.9/2 and Police Quarters Admeasuring North To South On The Eastern Side: 22 Feet 9 Inches North To South On The Western Side: 28.00 Feet East To West On The Northern Side: 58.00 Feet East To West On The Southern Side: 58 Feet 9 Inches and Lying Within The Registration District of Coimbatore North (Previously Coimbatore) and Sub-Registration District of Ganapathi, coimbatore District.	28/08/2024 Rs. 53,42,455.62/-	05/05/2024

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: October 01, 2024
Place: Thane

Sincerely, Authorised Signatory
For ICICI Bank Ltd.

CIDCO

WE MAKE CITIES

CITY AND INDUSTRIAL DEVELOPMENT CORPORATION OF MAHARASHTRA Ltd.

शहर आणि औद्योगिक विकास महामंडळ महाराष्ट्र मर्यादित

PUBLIC NOTICE

Final NAINA Town Planning Scheme, No. 6
(Chikhale (pt), Moho (pt), Pali Khurd (pt), Shivkar (pt)
of Tahsil Panvel, Dist. Raigad
(Under Section 72(7) of the Maharashtra Regional & Town Planning Act, 1966
read with Rule 13(9) of the Maharashtra Town Planning Schemes Rules. 1974)
No. ARB/TPS- 6/Final Award/2024/549

WHEREAS, the Draft Town Planning Scheme, No. 6 (TPS- 6) (Chikhale (pt), Moho (pt), Pali Khurd (pt), Shivkar (pt) of Tahsil Panvel, Dist. Raigad), was sanctioned by the Vice Chairman & Managing Director, CIDCO under sub-section (2) of section 68 of the Maharashtra Regional & Town Planning Act, 1966 (hereinafter, referred to as the 'said Act') vide Notification No. CIDCO/ NAINA/ TPS-6/ Draft Scheme/ 2022/ 565; dated 21st October 2022, in exercise of the powers delegated to him by the Urban Development Department vide its Notification No.TPS-1817/973/CR-103/17/UD-13, dated 13th September, 2017. The said Notification was published in *Maharashtra Government Gazette*, Extraordinary; Part-II, dated 4th November 2022 on pages No. 1 to 6.

And whereas, the Government of Maharashtra in Urban Development Department had appointed Shri. Abhiraj Girkar, retired Joint Director of Town Planning as the Arbitrator for the said sanctioned Draft Scheme vide Notification No. TPS-1222/2152/C.R.148/22/UD-12 Dated 2nd December 2022, which was published in Maharashtra Government Gazette Part – I dated 23-29 March 2023 under sub-section (1) of Section 72 of the said Act.

And whereas, the Arbitrator, in accordance with Rule No. 13 (1) of Maharashtra Town Planning Schemes Rules, 1974 (hereinafter referred to as the 'said Rules'), has declared under his notice dated 5th April 2023 that, he has commenced the duties as Arbitrator in respect of the NAINA Town Planning Scheme, No. 6 (Chikhale (pt), Moho (pt), Pali Khurd (pt), Shivkar (pt) of Tahsil Panvel, Dist. Raigad), with effect from 5th April 2023.

And whereas, the NAINA Town Planning Scheme, No. 6 (Chikhale (pt), Moho (pt), Pali Khurd (pt), Shivkar (pt) of Tahsil Panvel, Dist. Raigad), was sub-divided by the Arbitrator under his notice bearing No. ARB/TPS-6/GEN/2023/488/1, dated 29th August 2023 into Preliminary Scheme & Final Scheme as provided under sub-section (3) of section 72 of the said Act.

And whereas, the Arbitrator after following the prescribed legal procedure had drawn up the Preliminary NAINA Town Planning Scheme No. 6 (Chikhale (pt), Moho (pt), Pali Khurd (pt), Shivkar (pt) of Tahsil Panvel, Dist. Raigad), on 29th December 2023 and submitted to the Government for sanction under Section 72(5) of the said Act.

And whereas, the State Government under Section 86(1) of the said Act, vide Notification No. TPS/1224/05/CR/22/24/UD-12 dated 1st March 2024 has sanctioned the Preliminary Town Planning Scheme NAINA no 06. (Chikhale (pt), Moho (pt), Pali Khurd (pt), Shivkar (pt), Taluka Panvel. Dist. Raigad) with some changes as described in Schedules I, II and III of the Notification. The said Notification was published in Maharashtra Government Gazette dated 26th September 2024.

And whereas, the Arbitrator has followed the procedure, prescribed in Rule No. 13 of the said Rules, and has carried out the duties laid down in sub-section (6) of section 72 of the said Act.

Now, therefore, the undersigned as Arbitrator hereby declares that the Final NAINA Town Planning Scheme, No. 6 (Chikhale (pt), Moho (pt), Pali Khurd (pt), Shivkar (pt) of Tahsil Panvel, Dist. Raigad), has been drawn up by him on 27th September 2024 as provided under sub-section (7) of Section 72 of the said Act read with rule 13 (9) of the said Rules.

The Final Scheme so drawn up by the undersigned has been published and copies thereof have been kept open for the inspection of the land owners and of the public during office hours at the office of the Arbitrator and of the Special Planning authority, NAINA, at 7th floor, Tower No. 10, Belapur Railway Station Complex, CBD Belapur, Navi Mumbai. This shall also be made available on website of CIDCO (<https://cidco.maharashtra.gov.in>).

Date : 27th September 2024

Place : NAINA Office, 7th floor, Tower No. 10, Belapur Railway Station Complex, C.B.D. Belapur- 400 614.

(Abhiraj Girkar)
Arbitrator
NAINA Town Planning Scheme No. 6.
(Chikhale (pt), Moho (pt), Pali Khurd (pt), Shivkar (pt)

CIN - U99999 MH 1970 SGC-014574

www.cidco.maharashtra.gov.in

दिनांक- १२ सप्टेंबर २०२४

पत्ता : नैना कार्यालय, टॉवर नं. १०, सातवा मजला, बेलापूर रेल्वे स्टेशन, सीबीडी बेलापूर- नवी मुंबई - ४००६१४

(अभिराज गिरकर)
लवाद
नैना नगर रचना परियोजना क्र. ६
(चिखले (भाग), मोहो (भाग), पाली खुर्द (भाग), शिवकर (भाग))

ज्याअर्थी, प्रारूप नगर रचना परियोजना नैना क्र. ६, (चिखले (भाग), मोहो (भाग), पाली खुर्द (भाग), शिवकर (भाग) ता. पनवेल, जिल्हा रायगड), ही उपाध्यक्ष तथा व्यवस्थापकीय संचालक, सिडको, यांनी नगर विकास विभाग, अधिसूचना क्र. टीपीएस/१८१७/१७३/प्र.क्र. १०३/१७/नवि-१३, दिनांक १३/०९/२०१७ अन्वये त्यांना प्राप्त झालेल्या अधिकाराचा वापर करून महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम १९६६ (यापुढे उक्त अधिनियम असा उल्लेख करण्यात आलेला आहे) च्या कलम ६८ च्या पोटकलम (२) अन्वये त्यांची अधिसूचना क्र.सिडको/नैना/टीपीएस-६/प्रा.यो./२०२२/५६५ दिनांक २१/१०/२०२२ प्रमाणे मंजूर केली आहे. उक्त अधिसूचना ही महाराष्ट्र शासन राजपत्रात असाधारण भाग- २ मधील पृष्ठ क्र १ ते ६ वर दिनांक ०४ नोव्हेंबर २०२२ रोजी प्रसिध्द झालेली आहे.

आणि ज्याअर्थी, शासनाच्या नगर विकास विभागाने श्री. अभिराज गिरकर, निवृत्त सह संचालक, नगर रचना यांची नेमणूक उक्त अधिनियमांच्या पोटकलम (१) कलम ७२ प्रमाणे उक्त मंजूर प्रारूप परियोजनेसाठी लवाद म्हणून अधिसूचना क्र.टीपीएस-१२२२/२१५२/प्र. क्र. १४८/२२/नवि-१२, दिनांक ०२ डिसेंबर, २०२२ अन्वये केली आहे व सदर अधिसूचना ही महाराष्ट्र शासन राजपत्र भाग - १ मध्ये दिनांक २३- २९ मार्च, २०२३ रोजी प्रसिद्ध केली आहे.

आणि ज्याअर्थी, महाराष्ट्र नगर रचना परियोजना नियम क्र. १९७४ च्या नियम क्र. १३ (१) अन्वये दिनांक ०५ एप्रिल, २०२३ रोजी सुचना प्रसिद्ध करून नगर रचना परियोजना नैना क्र. ६, (चिखले (भाग), मोहो (भाग), पाली खुर्द (भाग), शिवकर (भाग) ता. पनवेल, जिल्हा रायगड), क्रीता लवाद म्हणून कर्तव्ये पार पाडण्याचे काम दिनांक ०५ एप्रिल, २०२३ पासून सुरु करण्यात आले आहे.

आणि ज्याअर्थी नगर रचना परियोजना नैना क्र. ६, (चिखले (भाग), मोहो (भाग), पाली खुर्द (भाग), शिवकर (भाग), ता. पनवेल, जिल्हा रायगड), हीची उक्त अधिनियमांच्या पोटकलम (३) कलम ७२ नुसार दिनांक २९ ऑगस्ट, २०२३ रोजीचे नोटीस क्र. लवाद/नस्यो- ६/ सर्वसाधारण/ २०२३/४८८/१ अन्वये प्रारंभिक योजना व अंतिम योजना अशी उपविभागणी करण्यात आलेली आहे.

आणि ज्याअर्थी, लवाद यांनी परियोजनेसंदर्भात आवश्यक ती वैधानिक कार्यवाही पूर्ण करून आणि उक्त परियोजना अंतिम करून, उक्त परियोजना क्र ०६ (चिखले (भाग), मोहो (भाग), पाली खुर्द (भाग), शिवकर (भाग) ता. पनवेल, जिल्हा रायगड), उक्त अधिनियमाच्या कलम ७२(५) मधील तरतुदीनुसार शासनास मंजुरीसाठी सादर केली होती.

आणि ज्याअर्थी, राज्य शासनाने उक्त अधिनियमाच्या कलम ८६(१) अनुसार, अधिसूचना क्र टीपीएस/१२२४/०५/प्र. क्र. २२/२४/नवि -१२ दिनांक १ मार्च २०२४ अन्वये प्राथमिक नगर रचना परियोजना क्र ०६ (चिखले (भाग), मोहो (भाग), पाली खुर्द (भाग), शिवकर (भाग) ता. पनवेल, जिल्हा रायगड), हि अधिसूचनेसोबत जोडलेल्या परिशिष्ट क्र १, २, आणि ३ मध्ये नमूद केल्यानुसार काही बदलांसह मंजूर केलेली आहे. सदर अधिसूचना हि महाराष्ट्र शासन राजपत्रात दिनांक २६ सप्टेंबर २०२४ रोजी प्रसिद्ध झालेली आहे.

आणि ज्याअर्थी उक्त नियमांमधील नियम क्र. १३ प्रमाणे सर्व कार्यवाही पूर्ण करून उक्त अधिनियमांच्या कलम ७२ च्या पोटकलम (६) मधील कर्तव्ये पार पाडण्यात आलेली आहेत.

त्याअर्थी निम्नस्वाक्षरीकार अंतिम नगर रचना परियोजना नैना क्र. ६, (चिखले (भाग), मोहो (भाग), पाली खुर्द (भाग), शिवकर (भाग) ता. पनवेल, जिल्हा रायगड), ता. पनवेल, जिल्हा रायगड, या योजनेचे लवाद म्हणून उक्त अधिनियमांच्या कलम ७२ च्या पोटकलम (७) प्रमाणे तसेच उक्त नियमांचा नियम क्र. १३(९) प्रमाण ही परियोजना दिनांक २७ सप्टेंबर २०२४ रोजी तयार करण्यात आली आहे असे जाहीर करत आहेत.

ही अंतिम परियोजना निम्नस्वाक्षरीकार लवाद यांच्या कडून तयार करण्यात आल्यानंतर जनतेच्या तसेच या परियोजनेत समाविष्ट झालेल्या जमीनीच्या मालकांच्या अवलोकनार्थ लवादांच्या व नैनाच्या कार्यालयात कार्यालयीन कामकाजाच्या वेळेत नैना कार्यालय, टॉवर नं. १०, सातवा मजला, बेलापूर रेल्वे स्टेशन, सीबीडी बेलापूर- नवी मुंबई ४००६१४ येथे ठेवण्यात आलेल्या आहेत. ही सुचना सिडकोच्या संकेतस्थळावर सुद्धा उपलब्ध राहील. (<https://cidco.maharashtra.gov.in>).

CIDCO/PR/257/2024-25

कृषी स्वावलंबन योजनेचे आर्थिक निकष वाढवले

■ मुंबई

अनुसूचित जाती, नवबौद्ध शेतकऱ्यांसाठी कृषी स्वावलंबन योजनेचे आर्थिक निकष वाढवून अधिकाधिक शेतकऱ्यांना लाभ देण्याचा निर्णय आज झालेल्या मंत्रिमंडळ बैठकीत घेण्यात आला. या योजनेच्या लाभार्थींसाठी एक लाख पन्नास हजार रुपये वार्षिक उत्पन्नाची अट काढून टाकण्यात आली आहे. त्याचप्रमाणे

नवीन विहीरीबाबत बारा मीटर खोलीची अट रद्द करण्यात आली आहे. नवीन सिंचन विहीरींसाठी आता चार लाख रुपये अनुदान मर्यादा, तर जुन्या विहीरीच्या दुरीस्तीसाठी एक लाखापर्यंत अनुदान देण्यात येईल. शेततळ्याच्या प्लास्टिक अस्त्ररीकरण, सोलार पंप, तुषार सिंचन, ठिबक सिंचन, एचडीपीई, पीव्हीसी पाईप यामध्ये देखील प्रत्यक्ष होणाऱ्या

खर्चाच्या ९० टक्के किंवा पन्नास हजार रुपये यापैकी जे कमी असेल, ते अनुदान मिळेल. तुषार आणि ठिबक सिंचनासाठी प्रत्येकी प्रत्यक्ष खर्चाच्या ९० टक्के किंवा ४७ हजार तसेच ९७ हजार रुपये यापैकी जे कमी असेल, ते अनुदान मिळेल. वीज पंपासाठी खर्चाच्या ९० टक्के किंवा चाळीस हजार रुपये यापैकी जे कमी असेल, ते अनुदान मिळेल.

मुंबई झोपडपट्टी सुधार मंडळ

महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचे घटक मंडळ



ई-निविदा सुचना

कार्यकारी अभियंता (पश्चिम) विभाग, मुंबई झोपडपट्टी सुधार मंडळ (महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचा घटक) खोली क्र. ५३७, चौथा मजला, गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई - ४०० ०५१ (दूरध्वनी क्र. ०२२ ६६४०५४३२) हे महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणकडे / सार्वजनिक बांधकाम विभाग, महाराष्ट्र शासन/सीपीडब्ल्यूडी/एमईएम/मुंबई महानगरपालिका/सिडको/रॅल्वे/बीपीटी/एमआयडीसी/एम.जे.पी. यांचेकडे नोंदणीकृत टेक्नेड्राकडून एकूण २ कामांकरिता बी-१ (Percentage Rate) नमुनातील ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागवित आहेत. निविदा कागदपत्र शासनाच्या संकेत स्थळावर <http://mahatenders.gov.in>, उपलब्ध असतील. सदर निविदेचे वेळापत्रक खालीलप्रमाणे आहे.

अ.क्र.	टप्पा	कालावधी	अ.क्र.	टप्पा	कालावधी
१	निविदा विक्री सुरू	०१/१०/२०२४ सकाळी १०.३० वाजता	२	निविदा विक्री बंद	०८/१०/२०२४ सायंकाळी ६.१५ वाजता
३	तांत्रिक बोली उघडण्याचा दिनांक	१०/१०/२०२४ सकाळी १०.३० नंतर	४	आर्थिक बोली उघडण्याचा दिनांक	११/१०/२०२४ सकाळी १०.३० नंतर

सक्षम प्राधिकारी यांनी एक किंवा सर्व निविदा कोणतेही कारण न देता नाकारण्याचा अधिकार राखून ठेवला आहे. अट असलेली निविदा स्विकारली जाणार नाही.

टोप : १. विस्तृत ई-निविदा सूचना उपरोक्त संकेतस्थळावर उपलब्ध असेल.

टोप : २. निविदा सुचनेबाबत शुध्दिपत्रक / बदल असल्यास फक्त संकेतस्थळावर प्रकाशित केले जातील.

सही/-
कार्यकारी अभियंता (प).
मुं.झो. मु.मंडळ, मुंबई
CPRO/A/829
म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था

कार्यकारी अभियंता यांचे कार्यालय,

सा.बां. विभाग क्र. १, ठाणे.

स्टेशन रोड, ठाणे- ४००६०१

www.mahapwd.com	Fax - (022) 25677240	Email- thane1.ee@mahapwd.gov.in
जा.क्र. ठावि/निविदा/१०१२६	दुरध्वनी- २५३६९१९३	दिनांक :- २३/०९/२०२४

ई-निविदा शुध्दीपत्रक क्र. ३ (वेळापत्रक)

कामाचे नाव :- भिवंडी, जि. ठाणे येथे तालुका मध्यवर्ती प्रशासकीय इमारतीचे बांधकाम करणे. अंदाजित रक्कम रु.१९,३८,५३,९०७.००

संदर्भ :- निविदा सुचना क्र. ३४ सन २०२४-२५ या कार्यालयाचे

पत्र क्र.जा.क्र/ठावि/निविदा/९१८७ दि. २६/०८/२०२४.

अ. क्र.	निविदा	पुरवीं प्रसिध्द झालेला मजकुर / दिनांक	बदल करण्यात आलेला मजकुर/ दिनांक
१.	निविदा विक्री	२८.०८.२०२४ ते १२.०९.२०२४	२८.०८.२०२४ ते ०३.१०.२०२४
२.	निविदापूर्व बैठक	१०.०९.२०२४	२७.०९.२०२४
३.	निविदा उघडण्याचा दिनांक	१३.०९.२०२४	०४.१०.२०२४

सही/-

कार्यकारी अभियंता,
सा.बां. विभाग क्र. १, ठाणे

क्रमांक: आरओसी- २०२४-२५/क्र. ५/सी३५७९

कार्यकारी अभियंता यांचे कार्यालय,

सा.बां. विभाग क्र. १, ठाणे.

स्टेशन रोड, ठाणे- ४००६०१

www.mahapwd.com	Fax - (022) 25677240	Email- thane1.ee@mahapwd.gov.in
जा.क्र. ठावि/निविदा/१०१२५	दुरध्वनी- २५३६९१९३	दिनांक :- २३/०९/२०२४

ई-निविदा शुध्दीपत्रक क्र. ३ (वेळापत्रक)

कामाचे नाव :- उपजिल्हा रुग्णालय, भिवंडी जि. ठाणे या संस्थेचा २०० खाटांच्या रुग्णालयामध्ये

रुपांतर करण्याकरिता आवश्यक दुरुस्तीच्या व विद्युतीकरण करणे.

अंदाजित रक्कम रु.१९,०३,७४,२९३.००

संदर्भ :- निविदा सुचना क्र. ३२ सन २०२४-२५ या कार्यालयाचे

पत्र क्र.जा.क्र/ठावि/निविदा/१०९२ दि. २३/०८/२०२४.

अ. क्र.	निविदा	पुरवीं प्रसिध्द झालेला मजकुर / दिनांक	बदल करण्यात आलेला मजकुर/ दिनांक
१.	निविदा विक्री	२८.०८.२०२४ ते २३.०९.२०२४	२८.०८.२०२४ ते ०३.१०.२०२४
२.	निविदापूर्व बैठक	१८.०९.२०२४	२७.०९.२०२४
३.	निविदा उघडण्याचा दिनांक	२४.०९.२०२४	०४.१०.२०२४

सही/-

कार्यकारी अभियंता,
सा.बां. विभाग क्र. १, ठाणे

क्रमांक: आरओसी- २०२४-२५/क्र. ५/सी३५७८



पेण नगरपरिषद, पेण
जिल्हा - रायगड
कार्यालय : ०२१४३-२५२०२३
मुख्याधिकारी : ०२१४३ - २५२८२४
फॅक्स: ०२१४३-२५२१८३
जा.क्र./पेण/का.४/बावि/२०२४/१९२०

अध्यक्ष कार्यालय : ०२१४३-२५२०२३
Email : copenmc@gmail.com

दिनांक :- ३०/०९/२०२४

जाहिर ई - निविदा सुचना क्र - १६
सन २०२४-२५

अ.	कामाचे नाव	अंदाजित रक्कम रु.	इसारा रक्कम	निविदा फॉर्म की. नं.	कामाचा कालावधी
१.	पेण नगरपरिषद हद्दीतील डॉ. बाबासाहेब आंबेडकर चौक ते नर्मिदा नाला दरम्यान रस्ता काँक्रीटकरण पध्दतीने विकसित करणे.	३,९३,९८,७२०/-	३,९३,९८७/-	१५००	३६५ दिवस
२.	पेण नगरपरिषद हद्दीतील नर्मिदा नाला ते भुंजा पुल दरम्यानचा रस्ता काँक्रीटकरण पध्दतीने विकसित करणे	३,९४,००,००१/-	३,९४,०००/-	१५००	३६५ दिवस
३.	पेण नगरपरिषद हद्दीतील नर्मिदा नाला ते रम्यापनपुरी दरम्यानचा रस्ता काँक्रीटकरण पध्दतीने विकसित करणे.	३,९३,९९,०३४/-	३,९३,९९०/-	१५००	३६५ दिवस
४.	पेण नगरपरिषद हद्दीतील गोपाळगुहा हौल ते म्हाडा मुख्य रोड दरम्यानचा कुंभार आळी रस्ता काँक्रीटकरण पध्दतीने विकसित करणे.	३,९३,९९,२९५/-	३,९३,९९२/-	१५००	३६५ दिवस
५.	पेण नगरपरिषद हद्दीतील नवरील नासियगुहा जवळील भागवानदास येथील नवे अंतोरा रस्त्याजवळील निशिमया हॉटेल (CH-00 ते CH-300) दरम्यानचा रस्ता काँक्रीटकरण पध्दतीने विकसित करणे	३,९३,९८,८४४/-	३,९३,९८८/-	१५००	३६५ दिवस
६.	पेण नगरपरिषद हद्दीतील अंतोरा रस्त्याजवळील धीम पार्क ते निराज फार्म हाऊस (CH-00 M CH-600) दरम्यानचा रस्ता काँक्रीटकरण पध्दतीने विकसित करणे.	३,९४,००,१९३/-	३,९४,००१/-	१५००	३६५ दिवस
७.	पेण परितःकाडी येथील सेतोमी साता मंदिर ते आमराई दरम्यान रस्ता काँक्रीटकरण पध्दतीने विकसित करणे.	३,९३,९९,७०१/-	३,९३,९९७	१५००	३६५ दिवस

पेण नगरपरिषद हद्दीतील बांधकाम विभागाकडील कामाच्या जाहिर ई निविदा सूचना शासनाच्या www.mahatenders.gov.in या संकेतस्थळावर प्रसिद्ध केली असून सदर कामी ई निविदा दिनांक ०१/१०/२०२४ ते ९/१०/२०२४ या कालावधीमध्ये ऑनलाईन स्विकारणेत येतील.

सही/-
मुख्याधिकारी
पेण नगरपरिषद, पेण

PUBLIC NOTICE

This is to bring in the notice of General Public at large that the original (1) Agreement dated 17.01.1990 executed between M/s. S.D. Construction (Vendor) and M/s. J.K. Jewellers (Purchaser) AND (2) Agreement dated 01.04.1995 executed between M/s. J.K. Jewellers (Vendor) and M/s. Alka Diamond Industries Limited (Purchaser) in respect of Gala bearing Nos. 7 and 8, First Floor, Shah and Desai Industrial Estate, constructed on land bearing Survey No. 31, Part 34, 35, 36, Plot No. 140 of Village – Navghar, Vasai (West), Taluka – Vasai, District – Palghar is lost by Mr. Mitul D. Savani the director M/s. Aman Gems Pvt. Limited being the current owner of the said 2 galas. Hence If any person/institute/firm/company is having any objection in respect of the said 2 galas shall submit his/her/their objection or any person/institute/firm/company have found the said agreements may submit the same at the below mentioned address within 15 days from publication of this Public notice failing which no objection shall be considered, please take note.

Sd/-
Advocate Anish Kalvert.
Shop No. 1, Sahayog CHSL Near Kali Mata Mandir, Diwanman, Vasai (W), Dist. Palghar
Vasai
Dated:01.10.2024

PUBLIC NOTICE

To know you all by this Public Notice, I hereby inform you that the property piece or parcel land bearing (1) Survey No. 97, Hissa No. 2/A, admeasuring 520 Sq. Mtrs., (2) Survey No. 97, Hissa No. 2/B, admeasuring 1730 Sq. Mtrs., (3) Survey No. 97, Hissa No. 2/C, admeasuring 500 Sq. Mtrs. AND (4) Survey No. 97, Hissa No. 3, admeasuring 960 Sq. Mtrs. (collectively being 3710 Sq. Mtrs.), all lying being situated in the revenue village Diwanman, Taluka Vasai, District: Palghar is in the name of Mr. Anant Hari Mankar. My clients M/s. Imperial Builders being the Developers are in verge of submitting the application before Town Planning Authority of Vasai Virar City Municipal Corporation for Development Permission. By this Public Notice I hereby invite objections of any person/institute/firm/company who is/are having interest in the said property by way of Gift, Agreement, Conveyance, Easmentary rights, possession, tenancy or any type of right. I hereby declare that any person/institute/firm/company having any type interest in the said property should forward his/her/their objection in writing along with the relevant documents to the below mentioned address within 14 days from publication of this Public notice failing which we shall hold and presume that there is no claim of any type and if any such rights or claims exist are deemed to have been waived and no objection shall be considered. Please note.

Sd/-
Advocate Anish Kalvert.
Shop No. 1, Sahayog CHSL Near Kali Mata Mandir, Diwanman, Vasai (W), Dist. Palghar
Vasai
Dt. 01.10.2024

जाहीर सूचना

तुमहा जन्तेस आम्ह्या अशिलांद्वारे दामाफत सगळ्या देण्यात येते की, ते "उमा स्मृति" या जुन्या इमारतीचे भाडेकरू होते, जी पाडव्यात आली आहे आणि आता, त्याजची "यश हार्दिस" ही इमारत बांधण्यात येत आहे. आम्ह्या अशिलाना आता विकासकाद्वारे, "यश हार्दिस" या नवीन इमारतीमधील पावट्या (५व्या) मजल्यावरील सदनिका क्र. ५०२ मोहामा ४४४ चौ.फू. कार्पेट क्षेत्रफळ, त्यामधील सर्व हक्क, शीर्षक, हितसंबंध आणि लाभसह वितरित करण्यात आली आहे, ज्या सदनिकेचे तपशील वाखाळतील अनुसूचीमध्ये अधिक तपशिलवारपणे देण्यात आले आहेत (वापरासाठी "सदर सदनिका" असे उल्लेखित.)

कोण व्यक्ती/संस्थेचा सदर सदनिका, किंवा तिच्या कोणत्याही भागाविरुद्ध, नव्ये किंवा वर किती, देणग्यावाग, वारसा, करारपत्र, कंत्राट, वितरण, जहागवट, भाडेपट्टी, परवाना, हविाट, भेट, भाडेकरू, धारणाधिकार, प्रभार, न्यास, निवासाचा हक्क, देखभाल या मार्गे किंवा अन्यथा, कशाही प्रकारे कोणत्याही स्वरूपाचा कोणताही दावा असल्यास, त्यांनी याद्वारे त्याबाबत सहाय्यक कागदपत्री पुराव्यांसह तेथी स्वरूपात विनवस्थावीकर यांना त्यांच्या कार्यालय क्र. ५, १ला मजला, श्री महावीर चेंबर, १/५, बनावी स्ट्रीट, ऑफ वाखासी पीटेल स्ट्रीट, फोर्ट, मुंबई - ४००००९ येथील कार्यालयात येतील दिनांकापासून सतत (७) दिवसांच्या आत खुलित करावे, असे व केवढ्या चढा आणि/किंवा आश्चेष्टाया संदर्भातच्या माझे अशील व्यवहार पूर्ण करतील आणि सदर सदनिका वाखाळत येतील; आणि असा दावा आणि/किंवा आश्चेष्टा यात असल्यास, सोबत दिला आणि/किंवा आज केला असे समजण्यात येईल.

वरील उल्लेखित असणुपी:

गोवंडी स्टेशन रोड, गोवंडी (पूर्व), मुंबई - ४०००८८ येथे रिटाय, बहुमंणपाच्या "एमई" प्रमोणाज्येतील गोवंडी, लाठ्ठुम कुर्णी, मुंबई उपनगर जिल्हा येथील गावा देवगार (पूर्वीगा सीटीएस क्र. १९८, १९८/१ ते १९८/७ धरणा केलेल्या जमिनीच्या उर्वर आणि तुल्यकावर बांधलेल्या "यश हार्दिस" या इमारतीच्या पावट्या (५व्या) मजल्यावरील सदनिका क्र. ५०२, मोहामा अदमास ४४४ चौ.फू. कार्पेट क्षेत्रफळ मधील सर्व हक्क, शीर्षक, हितसंबंध आणि लाभ.

दिनांक १ ऑक्टोबर, २०२४.

(मेहुल राणेक)
ऑनसुकेट

फॉर्म ए
जाहीर उद्घोषणा
(भारतीय नदारी आणि दिवाळखोरीणा मंडळ (पब्लिक लिक्विडेशन प्रक्रिया) विनियमन, २०१७ च्या विनियमन १४ अन्वये)
बुलबर्धस इंडिया प्रायव्हेट लिमिटेडच्या
भागधारकांचे लक्ष वेधण्याकरिता
संबंधित तपशील

१.	कोर्पोरेट व्यक्तीचे नाव	बुलबर्धस इंडिया प्रायव्हेट लिमिटेड
२.	कोर्पोरेट व्यक्तीच्या स्थापनेचा दिनांक	०७.१०.२०११
३.	प्राधिकरण ज्या अंतर्गत कोर्पोरेट व्यक्तीची स्थापना/नोंदणी झाली	मुंबई
४.	कोर्पोरेट व्यक्तीला कोर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्रमांक	U74140MH2011FTC222789
५.	कोर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (जर असल्यास) पत्ता	१०३, ९ वा मजला, श्रीनाथ अपार्टमेंट्स, लिबर्टी गार्डन, मलाड पश्चिम, मुंबई शहर ४०००६४
६.	कोर्पोरेट व्यक्तीचे परिसरामाग सुरू होण्याचा दिनांक	२७ सप्टेंबर, २०२४
७.	परिसरामागचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकरण क्रमांक	श्री. प्रणव दगानिया IBBI/UPA-001/UP-P00079/2017-18/10164 पत्ता: ४०७, संजय एनक्लेव्ह, निलाप सिनेमासमोर, एस. डी. रोड, वाईव्ही पश्चिम, मुंबई ४०००६४ ईमेल आयडी: pranav@winadvisors.co.in संपर्क क्र.: +९१९८२०४ ६९८२५
८.	दावे सादर करण्याचा अंतिम दिनांक	२७ ऑक्टोबर, २०२४

याद्वारे सूचना देण्यात येते की, बुलबर्धस इंडिया प्रायव्हेट लिमिटेडने दि. २७ सप्टेंबर, २०२४ रोजी एलिक्विड परिसरामाग प्रक्रिया सुरू केली आहे.

बुलबर्धस इंडिया प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांच्या दावांचे पुरावे दि. २७ ऑक्टोबर, २०२४ रोजी किंवा त्यापूर्वी परिसरामाग यांच्याकडे नोंद क्र. ७ मध्ये नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

वित्तीय चक्राची यादी दावाबाबतचे त्यांचे दावांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारकांनी त्यांचे दावांचे पुरावे व्यक्तिः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दावाबाबतचे कुठिल विवादास्पद करणारे दावे सादर केल्यास देड ठेवावण्यात येईल.

सही/-
प्रणव दगानिया
बुलबर्धस इंडिया प्रायव्हेट लिमिटेडच्या प्रकरणात, परिसरामाग नोंदणी क्र.: IBBI/UPA-001/UP-P00079/2017-18/10164 अभिलेखनामकीरिता प्राधिकृतता ("एएफए") : AA/10164/02/231224/106710
एएफए केवला: २५ डिसेंबर, २०२४
दिनांक: ०१.१०.२०२४
ठिकाण: मुंबई

नवी मुंबई महानगरपालिका

शहर अभियंता विभाग
निविदा सुचना क्रमांक-नमूमपा/ कार्यकारी अभियंता(KK)/175/2024-25

अ. क्र.	कामाचे नांव	अंदाजपत्रकिय रक्कम (रु.)
1	कोपरखेरणे विभागातील प्र.क्र. 39 मधील सेक्टर 19 बी विस्तारीत कोपरखेरणे गावठाण येथील रस्त्यां 1ची TWT ने सुधारणा करणे.	3,93,79,116/-
2	कोपरखेरणे प्र क्र 3९ येथील कोपरखेरणे गाव न.मु. म. पा शाळा क्र. 3६ येथील संरक्षक भिंतीची सुधारणा करणे व इमारती लागत इतर कामे करून सुधारणा करणे	40,40,163/-
3	कोपरखेरणे विभागातील सेक्टर 13 मधील कॉफी कॅफे डे भूखंड क्रमांक 1 व 2 ते भूखंड क्रमांक 7 पर्यंतच्या गटाराची व पदपथाची सुधारणा करणे.	92,03,095/-

निविदा पुस्तिका ई-टेंडरिंग (E-tendering) संगणक प्रणालीच्या <https://mahatenders.gov.in> या संकेतस्थळावर दि.30/09/2024 रोजी प्राप्त होतील. फर-निविदेचे सादरीकरण <https://mahatenders.gov.in> या संकेतस्थळावर Online करण्याचेआहे. ई-निविदा (E-tendering) प्रक्रियेतील कोणत्याही तांत्रिक अडथळींसाठी सदर संकेतस्थळावर दिलेल्या हेल्प डेस्क नंबर वर संपर्क करावे

कोणतीही निविदा स्विकारणे अथवा नाकारण्याचा अधिकार मा. आयुक्त, नवी मुंबई महानगरपालिका यांनी राखून ठेवलेला आहे.

सही/-
शहर अभियंता
जा.क्र-नमूमपा/जस/जाहिरात/502/2024 नवी मुंबई महानगरपालिका

ठाणे महानगरपालिका, ठाणे
सार्वजनिक बांधकाम विभाग,
निविदा सूचना

ठाणे महानगरपालिका क्षेत्रातील "महानगरपालिका क्षेत्रात मुलभूत सोयी सुविधांचा विकासासाठी विशेष तरतूद" या लेखाशिर्षकांतर्गत विविध ठिकाणी सल्फी पाईट व इतर स्थापत्य कामे करणे, अद्यावत ८ X १ ओपन जिम बसविणे, शोड टाकणे व मुलांची खेळणी बसविणेच्या कामाकरिता पाच (०५) कामांसाठी स्वतंत्र ई-टेंडरिंग पध्दतीने निविदा मागवित आहे. ज्या कंत्राटदारांविरुद्ध शासकीय / निमशासकीय / सार्वजनिक क्षेत्रातील उपक्रम/ स्थानिक स्वराज्य संस्था इ. यांनी शिस्तभंगाच्या कार्यवाहीच्या अनुषंगाने नोंदणी पत्र रद्द करण्याची कार्यवाही केली / सुरू आहे, अशा कंत्राटदारांना सदरच्या निविदा प्रक्रियेत भाग घेता येणार नाही.कामाची सविस्तर निविदा सूचना व प्रपत्र www.mahatenders.gov.in या अधिकृत संकेतस्थळावर दि.०१.१०.२०२४ ते दि.०८.१०.२०२४ रोजी १६.०० वाजे पर्यंत उपलब्ध असतील. सदर निविदा ई-टेंडरिंग पध्दतीने दि.०८.१०.२०२४ रोजी १६.०० पर्यंत स्विकारण्यात येतील. प्राप्त निविदा शक्य झाल्यास दि.०९.१०.२०२४ रोजी १६.०० वाजता उपस्थित निविदाकार अथवा त्यांचे प्रतिनिधी समक्ष उघडण्यात येतील.

तामपा/पिआरओ/पिडब्ल्यूडी-मु/६१८/२०२४-२५
दि: ३०.०९.२०२४

सही/-
उपनगर अभियंता
ठाणे महानगरपालिका, ठाणे
Pls visit our official web-site www.thanecity.gov.in

नाशिक महानगरपालिका, नाशिक
सार्वजनिक आरोग्य अभियांत्रिकी विभाग,
पाणी पुरवठा
ई-निविदा सुचना क्र. 0५ (सन २०२४-२५)
नाशिक महानगरपालिका, नाशिक सार्वजनिक आरोग्य अभियांत्रिकी विभाग पाणी पुरवठा विभागाच्या व्होलमनपदाची कामे आऊट सोर्सिंगच्या माध्यमातुन करणे या कामांची ई-निविदा सुचना क्र. ०५ (सन २०२४-२५) दि.३०/०९/२०२४ पासून दि.०८/१०/२०२४ रोजी ३.०० वाजेपावेतो मा.शासनाचे <http://mahatenders.gov.in> या संकेतस्थळावर दिसेल.
टीप- यायुतील सर्व आवश्यक सुचना/शुध्दीपत्रक हे Online website वर प्रसिध्द करणेत येतील.
स्वाक्षरी/-
जनसंपर्क/जा.क्र/२२३/२०२४
दि.३०/०९/२०२४
सर्व नागरिकांनी पाणी काटकसरीने वापरावे. नाशिक महानगरपालिका नाशिक

ठाणे महानगरपालिका, ठाणे
सार्वजनिक बांधकाम विभाग,
निविदा सूचना

ठाणे महानगरपालिका क्षेत्रातील "महानगरपालिका क्षेत्रात मुलभूत सोयी सुविधांचा विकासासाठी विशेष तरतूद" या लेखाशिर्षकांतर्गत विविध ठिकाणी विकास कामे करणेच्या कामाकरिता पंधरा (१५) कामांसाठी स्वतंत्र ई-टेंडरिंग पध्दतीने निविदा मागवित आहे.ज्या कंत्राटदारां विरुद्ध शासकीय/ निमशासकीय/सार्वजनिक क्षेत्रातील उपक्रम / स्थानिक स्वराज्य संस्था इ. यांनी शिस्तभंगाच्या कार्यवाहीच्या अनुषंगाने नोंदणी पत्र रद्द करण्याची कार्यवाही केली / सुरू आहे, अशा कंत्राटदारांना सदरच्या निविदा प्रक्रियेत भाग घेता येणार नाही. कामाची सविस्तर निविदा सूचना व प्रपत्र www.mahatenders.gov.in या अधिकृत संकेतस्थळावर दि.०१.१०.२०२४ ते दि.०८.१०.२०२४ रोजी १६.०० वाजे पर्यंत उपलब्ध असतील. सदर निविदा ई-टेंडरिंग पध्दतीने दि.०८.१०.२०२४ रोजी १६.०० पर्यंत स्विकारण्यात येतील. प्राप्त निविदा शक्य झाल्यास दि.०९.१०.२०२४ रोजी १६.०० वाजता उपस्थित निविदाकार अथवा त्यांचे प्रतिनिधी समक्ष उघडण्यात येतील.

तामपा/पिआरओ/पिडब्ल्यूडी-मु/६२५/२०२४-२५
दि:३०.०९.२०२४

सही/-
नगर अभियंता
ठाणे महानगरपालिका, ठाणे
Pls visit our official web-site www.thanecity.gov.in

परिवहन सेवा, ठाणे महानगरपालिका
ई-निविदा सूचना - मुतवाढ ३

ठाणे महानगरपालिका परिवहन सेवेच्या बसेसचे स्टार्टर व वायपर मोटर रिवायर्डींग व रिपेअरिंग इ. कामे करणेकामी एक वर्ष कालावधीकरिता दोन लिफाफा पध्दतीने तामपा/ पिआरओ / परिवहन /४१०/२४-२५ दि. ०२.०९.२०२४ , तामपा / पिआरओ / परिवहन / ४८२/२४-२५ दि. १२.०९.२०२४ व तामपा / पिआरओ / परिवहन / ५२८ / २४-२५ दि. २०.०९.२०२४ नुसार शासनाच्या <https://mahatenders.gov.in> या संकेतस्थळावर ऑनलाईन ई-निविदा मागविणेत आली होती. (टेंडर आयडी २०२४_TMC_१०७१९२५_१) सदर निविदेस दिनांक ०४/